CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/2177/2021



This the 23rd day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. DINESH SHARMA, MEMBER (A)

	Ihazaz Ahmed Pajwari, Age 50 years, S/o Ali Mohammad Pajwari, R/o Khanayar Srinagar.
	Applicant
(Advocate:- Mr. F.A. Bhat)	
<u>Versus</u>	
1.	State of Jammu & Kashmir through Commissioner/Secretary to Government Jammu Kashmir Forest, Ecology and Environment, Civil Secretariat Srinagar/Jammu.
2.	Chief Executive Director Wullar, Ganderbal
3.	Conservation and Management Authority/CCF Kashmir Srinagar.
4.	Jalid Riyaz Bandey (SFC Borne) C/o SFC (MD) at Rajhbagh Srinagar.
(Advo	cate: Mr. Amit Gupta, learned A.A.G)
ORDER	

ORDER [ORAL]

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of subsequent developments.

2. Accordingly, the T.A. is dismissed for having become infructuous.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun